

BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
AB(SH) No. 118/2013

25.09.2013

Heard Mr. H. Gogoi, learned counsel appearing for the petitioner. Also heard Mrs. S. Bhattacharjee, learned Addl. PP.

This court in AB(SH) No. 97/2013 dated 16.08.2013 rejected the Bail Application. I do not see any new grounds to consider in this case again. Therefore, I am not inclined to consider the Bail Application.

The petitioner if desires, they can approach the learned court below.

Petition rejected and stands disposed of.

JUDGE

***D. Nary***

BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
BA(SH) No. 120/2013

25.09.2013

Heard Mr. D.R. Saikia, learned counsel appearing for the petitioner. Also heard Mrs. S. Bhattacharjee, learned Addl. PP.

Bail Application will be considered after perusal of the C.D.

Call for the C.D.

List the matter after a week i.e. 30.09.2013.

JUDGE

***D. Nary***

BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
BA(SH) No. 121/2013

25.09.2013

Heard Mr. D.R. Saikia, learned counsel appearing for the petitioner. Also heard Mrs. S. Bhattacharjee, learned Addl. PP.

Bail Application will be considered after perusal of the C.D.

Call for the C.D.

List the matter after a week i.e. 30.09.2013.

JUDGE

***D. Nary***

BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
CRL.PETN.(SH) No. 40/2013

25.09.2013

Heard Mr. B.D. Konwar, learned counsel appearing for the petitioner.

The respondent enters appearance through the learned counsel, Mr. S. Marpan who submits that he is filing the vakalatnama today.

List this matter on 25.10.2013 as suggested by the learned counsels for both the parties.

JUDGE

***D. Nary***

BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
CRL.REV.P.(SH) No. 50/2013

25.09.2013

Heard Mr. J.M. Thangkhiew, learned counsel appearing for the petitioner. Also heard Mr. T.T. Diengdoh, learned Sr. counsel, Mrs. N.G. Shylla, learned Addl. PP, Mr. ODV. Ladia and Mr. H.L. Shangreiso, learned counsels.

The Learned Sr. counsel, Mr. T.T. Diengdoh has filed the affidavit today.

The learned counsel appearing for the respondent No. 5 to 13 submits that she is not filing any affidavit, she will rely on the affidavit filed by the respondent No. 4.

List this matter on 30.09.2013 for hearing.

JUDGE

***D. Nary***

BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
CRP(SH) No. 4/2011

25.09.2013

Heard Ms. L. Warjri, learned counsel appearing for the respondent who submits that the leading counsel Mr. K. Paul is busy, so the matter may be adjourned.

The learned counsel for the petitioner is not present.

List the matter on 09.10.2013 for hearing.

JUDGE

***D. Nary***

BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
CRP(SH) No. 23/2011  
WITH CRP(SH) No. 24/2011

25.09.2013

Heard Mr. P. Das, learned counsel appearing for the petitioner, as well as Mr. S. Dey, learned counsel appearing for the respondent No. 1.

Other respondents remain absent.

List this matter before any other bench without me.

JUDGE

***D. Nary***

BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
CRP(SH) No. 60/2010

25.09.2013

None of the parties are present.

The matter has been listed for hearing. However, considering the interest of the parties, one more chance is given for the counsel to appear failing which the matter shall be dismissed.

List the matter next week i.e. 03.10.2013.

JUDGE

***D. Nary***